

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 123
422/2016

IN THE MATTER OF:

Bank of Baroda

.... Petitioner/Applicant

v.

Metaphor Exports Pvt. Ltd.

.... Respondent

Under Section 433(e) and 434, 439, CIRP

Order delivered on 16.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner

For the Respondent

Mr. Anmol Vyas, Adv. with Mr. Ankit Jain, PCS for RP
Mr. Kartik Rathi & Ms. Reema Khorana, Advs. for
Central Bank of India
Ms. Shreya Mehta, Adv. for IFCI Factors Ltd.

ORDER

Ld. Counsel for the RP states that an application in pursuance of order dated 09.01.2019 has been filed in the registry today. They prayed for exclusion of time consumed in litigation beyond the period of CIR process. The application has not been placed with the Court file. The registry is directed to do the needful.

List the application on 25.01.2019.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)